

**बैंक ऑफ इंडिया**  
**Bank of India**  
Relationships Beyond Banking

**MUMBAI (MAIN) BRANCH**  
EXECUTOR & TRUSTEE DEPARTMENT  
70/80, M.G. Road, Fort, Mumbai - 400 001

**ISSUE OF DUPLICATE SHARE CERTIFICATE**

Bank of India being the Executors of the Will of late Mr. AbdulRazak Abdulla Hossain do hereby give public notice that we were not handed over the share certificate of Flat No. 11, 1st Floor, Misty park Annex, Bomanji Petit Road, off. Bhulabhai Desai Road, Bombay 400036 which is forming part as per serial no 4 of the Probated Will dated 26 June, 2018 by the deceased or their relatives. The duplicate share certificate is proposed to be issued by the society of Misty Park Annex as per Executors request. Any person having objection in respect of the said issuance of duplicate share certificate are hereby required to lodge their objections in writing with the Secretary of Misty Park Annex at the Society's registered office within 30 days of this present notice, failing which the Society shall proceed to issue the Duplicate share certificate.

Date : 12/03/2026

Sd/-  
Authorized Officer  
Bank of India

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ANMOL INNOVATIVE ELECTRICAL PRIVATE LIMITED**

**Relevant Particulars**

1. Name of corporate debtor	Anmol Innovative Electrical Private Limited.
2. Date of incorporation of corporate debtor	06/06/2013
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai II
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2013PTC244039
5. Address of the registered office and principal office (if any) of corporate debtor	Building No.3, Topper Industrial Estate, Unit No. 103, 104, 114, 115, Sahakar Road, Village Vashi, Vashi(E) Thane, Maharashtra, India, 401208
6. Insolvency commencement date in respect of corporate debtor	09/03/2026
7. Estimated date of closure of insolvency resolution process	05/09/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Satyendra K Sinha Reg.No.IBBI/PA/002/PN/01320/2025-26/14589
9. Address and e-mail of the interim resolution professional, as registered with the Board	D-2001, Panchsheel Towers, Haveli/Wagholi, Khariadi, Near EON IT Park, Pune Maharashtra-412207
10. Address and e-mail to be used for correspondence with the interim resolution professional	Office: 401, Vascon Gamets Bay Near Hotel Four Point by Sheraton Viman Nagar, Pune-411014 Email: <a href="mailto:interimresol@anmol.com">interimresol@anmol.com</a>
11. Last date for submission of claims	23/03/2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://bbi.gov.in/home/downloads">https://bbi.gov.in/home/downloads</a> N/A

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court IV, has ordered the commencement of a Corporate Insolvency Resolution Process of the **Anmol Innovative Electrical Private Limited** on 09th March 2026, in C.P. (IB) No. 4589/MB/2024. The creditors of **Anmol Innovative Electrical Private Limited** are hereby called upon to submit their claims with proof on or before **23rd March 2026** to the Interim Resolution Professional at the address mentioned against entry no. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A Financial Creditor belonging to a class, as listed against the entry no. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry no. 13, to act as authorized representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 12-03-2026.

Place: Mumbai.

Satyendra K Sinha  
IRP of M/s. Anmol Innovative Electrical Private Limited,  
IBBI Reg.No.IBBI/PA/002/PN/01320/2025-26/14589  
AFA No. A2/14589/01/311226/204049, Vaidi Tili

**SBI State Bank of India**  
Branch-SARB Thane (11697) : 1st Floor, Kerom Building, Plot No.112, Wagle Industrial Estate, Circle No.22, Thane (West) 400 604. e-mail ID of Branch: sbi.11697@sbi.co.in

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES** [Appendix - IV-A [See Proviso to rule 8(6)]]

**E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" and Whatever there is" basis on **27.03.2026**, for recovery of **Rs. 2, 04, 19, 059.00 (Rupees Two Crore Four Lakh Nineteen Thousand and Fifty Nine Only)** as on **30.07.2023** with further interest incidental expenses and costs there on due to the secured creditor from **Mr. Abdul Wahid Wamik Shaikh**

The reserve price will be **Rs. 1, 54, 00, 000 (Rupees One Crore Fifty Four Lakh only)** and the earnest money deposit will be **Rs. 15, 40, 000/- (Rupees Fifteen Lakh Forty Thousand Only)**

The intending bidders should make their own independent enquiries regarding encumbrances, title of property put on auction and claims / rights / society / builders dues affecting the property prior to submitting their bid. In this regard, e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank.

The Bidders should get themselves registered on (<https://baanknet.com>) by providing requisite KYC documents and registration fee as per the practice followed by M/s PSB Alliance Private Limited well before the auction date.

Date & Time of public E-Auction **27.03.2026** from 12.00PM to 4.00PM with unlimited extensions clause of 10 minutes each.

Detail of Property/Property ID No	Reserve Price (In Rs)	Earnest Money Deposit (Rs.)	Bid Increase Amount (Rs.)	Date & Time of Inspection
Flat No. 3 (Row House No.3), admeasuring area approx. 1000 sq ft carpet, 2nd Floor, Plot No.195, Sector No. 28, Near Tilak College, Vashi Navi Mumbai Maharashtra 400703	Rs. 1,54,00,000/-	Rs. 15,40,000/-	Rs. 50,000/-	18.03.2026 12 pm to 3.00 pm.
Property ID No - SBIN200054640429				

For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India the Secured Creditor Website [www.sbi.co.in](http://www.sbi.co.in), <https://baanknet.com>, <https://sbi.co.in/web/sbi-in-the-news/auction-notices/sarfaesi-and-others> and <https://baanknet.com>, or contact to Mr. Sunny Agarwal, Case Lead Officer Mob.No. 826960092 & Mrs. Chetan Sakunde, Case Officer Mob.No. 8850186509

Sunny Agarwal  
Chief Manager & Authorised Officer  
State Bank of India

**DEMAND NOTICE**

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL) [Formerly known as India Infoline Housing Finance Ltd.] has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due on date of Demand Notice and security offered towards repayment of loan amount are as under:

Name of the Borrower (s)/ Guarantor (s)	Demand Notice Date & Amount	Description of secured asset (Immovable property)
Mr. Bharat Mehda (Prospect No IL10633521)	09-Mar-2026, Rs. 837194/- (Rupees Eight Lakh Thirty One Thousand Four Hundred Ninety Four Only)	All That Piece And Parcel Of The Property Being: Flat No. 101, 1st Floor, Bldg No. 5, Vrindavan Nagar, Boisar, Village Pantambhi, Navapur Road, Palghar, Maharashtra, India, 401501. Area Admeasuring (In Sq. Ft.): Property Type: Area Admeasuring Property Area: 305
Mr. Krishna Suresh Salunkhe (Prospect No IL10699530)	03-Mar-26, Rs. 822506.5/- (Rupees Eight Lakh Twenty Two Thousand Five Hundred Six Rupees And Fifty Paise Only)	All That Piece And Parcel Of The Property Being: Flat No. 304, Third Floor, Building No. 47, Samruddhi Evergreens At Village Sape, Tal. Ambarnath Dist. Thane, Thane, Maharashtra 421503. Area Admeasuring (In Sq. Ft.): Property Type: Carpet Area, Built Up Area, Super Built Up Area. Property Area: 358, 367, 514
Mr. Pudhuraaj Kumar (Prospect No IL10699530)	03-Mar-26, Rs. 1659802/- (Rupees Sixteen Lakh Eighty Nine Thousand Eight Hundred Ninety Two Only)	All That Piece & Parcel Of The Property Being: Flat No. 101/C Wing, Bldg Orion, Thakar Galaxy, Boisar ( W ), Boisar, Maharashtra, India, 401501 Area Adm. (In Sq.Ft.) Property Type: Carpet Area, Super Built Up Area, Super Built Up Area. Property Area: 358, 367, 514
Mr. Rakesh Jaywant Sawant Mrs. Rishi Rakesh Sawant Meghna Sound Service (Prospect No IL10226636)	09-Mar-2026, Rs. 1608383.00/- (Rupees Sixteen Lakh Eighteen Thousand Three Hundred Eighty Only)	All That Piece And Parcel Of The Property Being: Flat No.202, Floor No. 2, Wing B, Enrich Eva Viviana, S No 21/6 21/11 21/12 21/13 Village Naddgaon Tal-Shahapur Thane 421601 Area Admeasuring (In Sq. Ft.): Property Type: Carpet Area, Admeasuring Property Area: 410
Mr. Firoj Fakim-ahamad Shakh M. Teli Mrs. Teli Mrs. Nusrat Firoj Shekh (Prospect No IL10699598)	09-Mar-2026, Rs. 576180/- (Rupees Five Lakh Seven Hundred Eighty Only)	All That Piece And Parcel Of The Property Being: Flat No. 2173, Sr No 102/192, Sanjay Nagar Road, Behind Ice Factory, Sanjay Nagar, Shirpur, Near Iga Maidan, Ahmednagar, Maharashtra, India, 413709 Area Admeasuring (In Sq. Ft.): Property Type: Carpet Area, Admeasuring Property Area: 750
Mr. Umesh Rajendra Mali Mrs. Rajendra Mali Mrs. Kalabai Mali (Prospect No IL10699536)	09-Mar-26, Rs. 881669.96/- (Rupees Eight Lakh Eighty One Thousand Six Hundred Sixty Nine Rupees And Ninety Six Paise Only)	All That Piece And Parcel Of The Property Being: Property Bearing Mikat No. 264, Situated At Village Betawadi, Taluka Shindkhed, District Dhule, Maharashtra, 425403 Area Admeasuring (In Sq. Ft.): Property Type: Area Admeasuring Property Area: 750
Mr. Bhosale Shahu Shindkar Mrs. Rutimra Bhosale Dhadu Vayvasya (Prospect No IL10871159)	09-Mar-26, Rs. 1454504/- (Rupees Four Lakh Fifty Four Thousand Five Hundred Four Only)	All That Piece And Parcel Of The Property Being: Mikat No. 113, Situated At Village Vairwadli, Taluka & District Dharswad, Maharashtra, 413501 Area Admeasuring (In Sq. Ft.): Property Type: Area Admeasuring Property Area: 1500
Mr. Akshay Raju Kale Mrs. Raju Govinda Kale Mrs. Sunita Raju Kale Mrs. Jyoti Raju Kale Mrs. Jyoti Raju Kale (Prospect No IL10931018)	09-Mar-2026, Rs. 855966/- (Rupees Eight Lakh Fifty Five Thousand Nine Hundred Sixty Six Only)	All That Piece And Parcel Of The Property Being: Flat No.202, Floor No. D11, Yamuna Nagar Welfare Co.op Hsg.Soc.Ltd, C.T.S. No. 1101, Survey No. 41 (1p), Situated at Yamuna Nagar, Palghar Tal. Dist. Palghar, Maharashtra, 405102 Area Admeasuring (In Sq. Ft.): Property Type: Super Built Up Area, Built Up Area, Property Area: 1054
Mr. Umar Rashid Khan Umr Rashid Khan Darshan (Prospect No IL10840710)	10/03/2026, Rs. 482647.68/- (Rupees Forty Eight Lakh Twenty Six Thousand Four Hundred Eighty Seven and Sixty Eight Paise Only)	All that piece and parcel of the property being Flat no.101, 1st floor, Bid no. D11, Yamuna Nagar Welfare Co.op Hsg.Soc.Ltd, C.T.S. No. 1101, Survey No. 41 (1p), Situated at Yamuna Nagar, Palghar Tal. Dist. Palghar, Maharashtra, 405102 Area Admeasuring (In Sq. Ft.): Property Type: Super Built Up Area, Built Up Area, Property Area: 1054
Mr. Narendra R Ambekar, Umesh Ramesh Ambekar, Mr. Umesh Ramesh Ambekar, Mrs. Rekha Ramesh Ambekar, Narandara R Ambekar (Prospect No IL1092609)	10/03/2026, Rs. 2183934/- (Rupees Twenty One Lakh Eighty Three Thousand Nine Hundred and Thirty Four Only)	All that piece and parcel of the property being Plot No. 48, Survey No. 588, Mouza No. 110, House No. 627, Ward No. 4, P.H.No. 19, Mouja Wajgaon (Ni), Taluka & District Wardha, Maharashtra, 442001, Area Admeasuring (In Sq. Ft.): Property Type: Land Area, Super Built Up Area, Property Area: 1183.16, 1519.54
Mr. Shahawaz Khan Sanjiv Fabrication Mrs. Sanjiv Fabrication Mrs. Sanjiv Sarfaraj Khan Mr. Sarfaraj Sami Khan (Prospect No IL10476871, 823584)	10/03/2026, 823584 is Rs. 476090/- (Rupees Four Lakh Seventy Six Thousand and Ninety) and Rs. 1047687/- (Rupees Ten Lakh Four Thousand Seven Hundred and Eighty Seven) and Rs. 439694.06/- (Rupees Four Lakh Thirty Nine Thousand Six Hundred and Ninety Four & Six Paise)	All that piece and parcel of the property being: Flat No.201 2nd Floor, Building No.S1-6, Shubhrajyoti Cluster I, Co-operative Housing Ltd., Tata Housing Colony, Belagangar Boisar East, Palghar Tal. Dist. Palghar, Maharashtra, 405102 Area Admeasuring (In Sq. Ft.): Property Type: Area Admeasuring Property Area: 360

If the said Borrowers fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorised Officer at Mr. Pradip Oberoi, Chairman, Committee Government Milk Scheme, Jalana Road Aurangabad - 431003/BMG238-306-310, 3rd Floor, Park Commercial Centre, Premium Park, Bolinj Agashi Road, Above OTHV Hotel, Virar (West) - 401303/IIFL House, Sun Intech Park Road No. 16V, Plot No.B-23, Thane Industrial Area, Wagle Estate, Thane - 400604 or Corporate Office: IIFL Tower, Plot No. 98, Udyog Vihar, Ph-V Gurgaon, Haryana.

Place: Maharashtra, Date: 12-03-2026 Sd/- Authorised Officer, For IIFL Home Finance Ltd.

**NOTICE**

To,  
M/s. ATI Freight Pvt. Ltd., Plot No. 188, Jeevan Akshaya, CH-5 4RPD6, Part IVC, HARKOP, Kandivali West, Opposite Pumping Station, Mumbai-400067

And also at  
Office No. 412, 413 & 414 Wing, 4th Floor, "Shree Nand Dham", Plot No. 59CB2 Belapur, Navi Mumbai, Thane, Maharashtra, Pin-400614.

EC-COM 67 OF 2025  
IN THE HIGH COURT AT CALCUTTA  
COMMERCIAL DIVISION  
ORIGINAL SIDE

Dear Sir,  
Please take notice that the above mentioned application under Section 36 of the Arbitration and Conciliation Act, 1996 filed by you will be listed before the Hon'ble Judge of the Hon'ble High Court at Calcutta taking matters under Section 36 of the Arbitration and Conciliation Act, 1996 on April 9, 2026 or so soon thereafter as and when the business of the Hon'ble Court shall permit.

In case you remain unrepresented on the day of hearing in spite of this notice, the petitioner shall pray for leave of the Hon'ble Court to proceed with the matter in your absence.

**SINHA & COMPANY**  
Advocate for the Petitioner  
S, Kiran Shankar Roy Road, Kolkata 700001

**LEGAL DECLARATION / PUBLIC NOTICE FOR INVITING CLAIMS**

Public Notice is hereby given to the general public at large that Mr. Ashok Nair and Mrs. Shalaja Nair, being the absolute, lawful and bona fide owners and in peaceful possession of Flat No. 701, situated in Parle Silverlight Co-operative Housing Society Ltd., North of Irla Nalla, Vile Parle (West), Mumbai - 400049, have expressed their intention to sell, transfer, convey and assign all their right, title and interest in respect of the aforesaid premises.

Any person, individual, authority, bank, financial institution, body corporate, partnership firm, government department or any other entity having or claiming any right, title, interest, share, claim, demand, charge, lien, mortgage, encumbrance, inheritance right, tenancy right, license, trust interest, litigation, attachment, or any other claim of whatsoever nature in respect of the said property, by way of sale, exchange, gift, inheritance, mortgage, charge, possession, easement or otherwise, is hereby called upon to make the same known in writing along with supporting documentary evidence to the undersigned within 15 (Fifteen) days from the date of publication of this notice.

If no such claim, objection or demand is received within the stipulated period, it shall be deemed and conclusively presumed that no person has any claim whatsoever in respect of the said property and the title of the aforesaid owners shall be treated as clear, free, marketable and unencumbered, and thereafter the proposed sale / transfer shall be completed without any further reference to any such claim. Any claim received thereafter shall be considered waived, abandoned and barred, and the concerned party shall not be entitled to raise any objection or claim in respect of the said property in future.

Place: Mumbai  
Date: 12/03/2026 Sd/-  
Adv. Sabina Shaikh  
Office at - Shaw Blossom Chsl, C 3 Wing, Flat No. 4, Ground Floor, S. T. Depo Road, Nallasopara West, 401203.

**PUBLIC NOTICE**

Notice is hereby given to the public at large that, Late Kamikar Ramchandra Chavan the owner of Flat No. 606, on 6<sup>th</sup> Floor, admeasuring 228 sq. fts. (Carpet area) in the building known as Gokuldam (C-Wing) Co.-Operative Housing Society Limited, situated CTS No. 386 of Village Tardeo, Sane Guruji Marg, Tardeo, Mumbai, 400034, expired on 15/01/2005, leaving behind 1) Mrs. Kalpana Kamikar Chavan - Wife 2) Mrs. Shubhada Vikas Mane (Nee Name Sapana Kamikar Chavan - Daughter) 3) Mrs. Swara Sachin Dalvi (Nee Name Poonam Kamikar Chavan - Daughter) 4) Late Yogita Jeetendra More (Nee Name Yogita Kamikar Chavan - Daughter) her legal heir Mr. Jeetendra Shrirang More 5) Mr. Prasad Kamikar Chavan - Son, the said legal heirs 1 to 4 intend to release their undivided shares in favour of one of the legal heir Mr. Prasad Kamikar Chavan.

Any person or legal entities have any rights, titles, claims, benefits in respect of the said property or any part thereof by way of inheritance, sale, transfer, share, mortgage, charge, lease, lien, license, assignment, exchange, tenancy, gift, encumbrance, easement, succession, maintenance, trust, possession or otherwise of whatsoever nature is hereby required to make the same known along with documentary evidence to the undersigned within Seven (7) days from the date of publication of this notice of such claim, if any, failing which they shall be deemed to have given up such claims and such claims will not be enforceable / binding on my client.

Date: 12/03/2026 Sd/-  
Adv. Sabina Shaikh  
Office at - Shaw Blossom Chsl, C 3 Wing, Flat No. 4, Ground Floor, S. T. Depo Road, Nallasopara West, 401203.

**PUBLIC NOTICE**

NOTICE is hereby given that we are investigating the ownership rights of Kalpataru Limited in respect of the land, hereditament and property more particularly described in the Schedule herein below.

All persons/entities having any right, title, claim, benefit, demand or interest in respect of the under mentioned land by way of sale, exchange, gift, lease, license, assignment mortgage, inheritance, bequest, succession, gift, lien, charge, maintenance, bequest, easement, trust, possession, family arrangement/ settlement, Decree or Order of any Court of Law, contracts/ agreements, development rights, partnership or otherwise of whatsoever nature, are hereby required to make the same known in writing, along with documentary evidence /authenticated copies of relevant documents to the undersigned at the address mentioned below within 15 days from the date of publication of the public notice, failing which they shall be deemed to have given up such claim or claims, if any.

**SCHEDULE**

All that piece and parcel of land, hereditament and property situated at Wakdevadi, Pune-Mumbai Road, Pune 411005, bearing Sub Plot No. 3 totally admeasuring 22750 sq. ft. i.e. about 2114 sq. mtrs. (which total area is inclusive of an area admeasuring 270 sq. mtrs. under road widening that has been acquired by the Pune Municipal Corporation and compensation in lieu thereof is yet receivable) out of Final Plot No. 21 of Town Planning Scheme - Sangamwadi, Pune, and bearing corresponding City Survey No. 151/1 (Part) and corresponding Survey Nos. 16/22, 17/22 & 18A/1/2 of Village Bhamburda, Shivajinagar, Tal. Pune City, Dist. Pune, within the limits of the Pune Municipal Corporation and within the jurisdiction of the Sub-Registrar Haveli, together with the existing building 'KALPATARU INFANIA', comprising of three basements, Restaurant and Parking on Ground Floor and Parking on First and Second Floor along with 8 upper floors and a terrace above, as per sanctioned building plans, along with all future FSI and or increases thereof, along with all appurtenances, premises, easements, and other incidental rights and benefits thereto, and bounded as follows:  
Towards East - By Pune Mumbai Road  
Towards West - By Sub Plot No. 1 of Final Plot No. 21  
Towards South - By Sub Plot No. 1 of Final Plot No. 21  
Towards North - By Final Plot No. 20 (Government Milk Dairy)

Pune Date: 12.03.2026  
917111 Shelar Bungalow, Ganeshwadi, Deccan Gymkhana, Pune 411004.  
Pranav Shelar Advocate

**BRIHANMUMBAI MUNICIPAL CORPORATION**

**TREE AUTHORITY**

**PUBLIC NOTICE**

In accordance with the provision under section 8 (3) (C) of the Maharashtra (Urban Areas) Protection & Preservation of Trees Act 1975 (As modified upto January 2018) 02 proposals from 'M/East' Ward, 01 proposal from 'M/West' Ward in Zone-V & 02 proposals from 'N' Ward in Zone- VI i.e. Total-05 proposals for removal of trees is approved by Municipal Commissioner, Chairman, Tree Authority BMC under sub section (6) of section (8) of the said Act.

The information of the trees for cutting / Transplanting in above mentioned proposals is available on BMC website - <https://portal.mcgm.gov.in/> - About us Ward / Department Manuals /Gardens & Tree Authority, 135 (M/East), 136 (M/East), 138 (M/West), 139 (N), 140 (N)

**Suptd. of Gardens & Tree Officer**  
Office of Suptd. Of Gardens & Tree Officer,  
2nd Floor, Humboldt Penguin Bldg., V.J.B. Botanical Udyan & Zoo, Sant. Savta Mali Marg, Byculla (East), Mumbai-400027  
Tel. No. 23742162, Email - [sg.gardens@mcgm.gov.in](mailto:sg.gardens@mcgm.gov.in)

Sd/-  
**Suptd. Of Gardens & Tree Officer**  
PRO/3254/ADV/2025-26

Avoid Self Medication

**कार्यालक अभियन्ता राष्ट्रीय ग्रामीण नियोजन कार्यक्रम, गिरिडीह का कार्यालय**

**ई- अति अल्पकालीन निविदा आमंत्रण सूचना संख्या:-NREP/GIRIDIH/31/2025-26**

1. विज्ञापनदाता का नाम - कार्यालक अभियन्ता, राष्ट्रीय ग्रामीण नियोजन कार्यक्रम, गिरिडीह।  
2. वेबसाइट पर ई-निविदा अपलोड करने की तिथि - दिनांक 18.03.2026 (सुबह 11:00 बजे से)  
3. वेबसाइट पर ई-निविदा प्राप्त करने की अंतिम तिथि - दिनांक 25.03.2026 (अपराह्न 5:00 बजे तक)  
4. ई-निविदा खोलने का स्थान - कार्यालक अभियन्ता, एन.ओ.ए.डी.ओ. गिरिडीह का कार्यालय।  
5. ई-निविदा खोलने की तिथि - दिनांक 27.03.2026 को 11.00 बजे पूर्वदिन से।  
6. ई-निविदा आमंत्रण करने वाले के पदनाम - कार्यालक अभियन्ता, राष्ट्रीय ग्रामीण नियोजन कार्यक्रम, गिरिडीह।  
7. निविदा से संबंधित जानकारी हेतु मो. नं० - 9570219504, 9431332643  
8. निविदा शुल्क एवं अग्रघन की राशि केवल Online मोड द्वारा स्वीकार्य होगी।  
9. निविदा शुल्क एवं अग्रघन की राशि का ई-मुगाना जिस खाता से किया जायेगा उसी खाते में अग्रघन की राशि वापस होगी। अपार खाता को बैंक दरिया जाता है तो उसकी सारी जवाबदेही संबंधित संवेदक की होगी।  
10. योजना मद - DMFT

क्र०	प्रखण्ड	योजना का नाम	प्राककलित राशि	अग्रघन की राशि	परिमण विपत्र का मूल्य	कार्य समाप्ति की अवधि	अनुवित
2.		गिरिडीह जिलानगरत कस्तुरबा गाँधी उडोडि गिरिडीह में समगार (Auditorium) निर्माण।	2,03,80,800.00	4,07,700.00	10,000.00	08 माह।	DMFT

पथ निर्माण विभाग, झारखण्ड, राँची के संकल्प सं 2146(S) दिनांक 09.09.2020 के आलोक में सम्पत्ति 10 प्रतिशत से नीचे के दर की निविदाओं अनुमत्य होगी। 10 (दस) प्रतिशत से न्यून निविदाओं के लिए Additional Performance Security के अंक में परिमाण विपत्र की राशि से - (i) 10 से 20 प्रतिशत Below तक की राशि का 20 प्रतिशत तथा (ii) 20 प्रतिशत से अधिक Below की राशि का 30 प्रतिशत अतिरिक्त जमानत राशि जमा करने का प्रावधान लागू होगा। निविदाओं का निष्पादन उपरोक्त वर्णित संकल्प के आधार पर होगा।

1. इस निविदा में केवल स्वनिर्माण विभाग, झारखण्ड सरकार में पंजीकृत समुचित श्रेणी के संवेदक भाग ले सकते हैं।  
नोट:- केवल ई-निविदा स्वीकृत होगा। प्राककलित राशि घट / बढ़ सकती है। अन्य सूचनाएँ वेबसाइट <http://www.jharkhandtenders.gov.in/> कार्यालक अभियन्ता, राष्ट्रीय ग्रामीण नियोजन कार्यक्रम, गिरिडीह, कार्यालय के सूचना पट्ट पर देखा जा सकता है।

कार्यालक अभियन्ता,  
राष्ट्रीय ग्रामीण नियोजन कार्यक्रम,  
गिरिडीह।

PR.NO.374685 NREP(25-26):D

**CAN FIN HOMES LTD.**  
F-12, 1st Floor, Suryojit Sankul, Above Balra Jewellers, Sharapur Road, Nashik-422002. Ph.: 0253-2318305.  
Mob.: +91 76250 79207 | Mail ID: [nashik@canfinhomes.com](mailto:nashik@canfinhomes.com)  
CIN: L85110KA1987PLCO86699

**APPENDIX - IV-A**  
**[See Provision To Rule 9 (1)]**

**Sale Notice for Sale of Immovable Properties**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Can Fin Homes Ltd., Nashik Branch, will be sold by holding e-auction on "As is where is", "As is what is" and "Whatever there is" on **DL 31/03/2026** for recovery of **Rs. 21,66,923/- (Rupees Twenty One Lakhs Sixty Six Thousand Nine Hundred Twenty Three Only)** due to Can Fin Homes Ltd. from **Mr. Sandip Ambadas Ghatolkar (Borrower)** and **Mrs. Sarala Sandip Ghatolkar (Co-Borrower)** as on 11/03/2026, together with further interest and other charges thereon. The Reserve Price will be **Rs. 14,50,000/- (Rupees Fourteen Lakhs Fifty Thousand Only)** and the Earnest Money Deposit will be **Rs. 1,45,000/- (Rupees One Lakh Forty Five Thousand Only)**

**Description of the Immovable Property**

Row House on Plot No. 15/P Westside on Ground and First Floor in, "Vakratund Bunglow", Plot No. 15, S No. 923 (1160), Sinner Shiwari, Behind Sai Baba Temple, Near Udyog Bhawan, Sinner, Nashik- 422103 with boundaries as per site East-By Property of Mrs. Ranjana Dumbre, West: Plot No. 14, South: Vatsalya Apartment, North: Road

Encumbrances : NIL

The detailed terms and conditions of the sale are provided in the official website of Can Fin Homes Ltd., (<https://www.canfinhomes.com/SearchAuction.aspx>).  
Link for participating in e-auction: [www.auctionbazaar.com](http://www.auctionbazaar.com)

Date: 11.03.2026  
Place: Nashik  
Sd/-  
Authorized Officer  
Can Fin Homes Ltd.

**IN THE COURT OF SMALL CAUSES AT MUMBAI**  
**R.A.D. SUIT NO. 1314 OF 2024**

Ms. Shamoni Mulay, an Adult, age 42 years, Occ : Service, residing at, Flat No. 1, Ground Floor, 110, Govind Sadan, 4th Lane, Hindu Colony, Dadar (East), Mumbai-400014  
...Plaintiff

Versus

1) Sarala alias. Sunanda Bhaskar Joshi  
Age : Adult, Occ : Not Known  
2) Shashikala alias Susangati Mahadeo Gokhale  
Age : Adult, Occ : Not Known  
3) Mahadev Vinayak Gokhale  
Age : Adult, Occ : Not Known  
4) Vasant Vishnu Bhide  
Age : Adult, Occ : Not Known  
5) Tejaswini Vinay Vedak  
Age : Adult, Occ : Not Known  
6) Rutu Abhijit Samant  
Age : Adult, Occ : Not Known  
7) Rutuja Devendra Joshi  
Age : Adult, Occ : Not Known  
8) Priyadarshini Arvind Waje  
Age : Adult, Occ : Not Known  
9) Vikram Govind Bhide  
Age : Adult, Occ : Not Known  
10) Yogesh Govind Bhide,  
Age : Adult, Occ: Not Known  
Defendant No. 1 to 10  
all residing at 110, Govind Sadan, 4th Lane, Hindu Colony, Dadar (East), Mumbai-400014  
11) The Court Receiver,  
High Court, Bombay,  
being custodial legis, vide order dated 17th June 2002 of Hon'ble High Court, having its Office at Bank of India Building, 2nd Floor, Fort, Mumbai-400001  
....Defendants

To,

The Defendant Nos. 1, 2, 3 and 9 abovenamed,

WHEREAS, the Plaintiff abovenamed has instituted the above suit against the Defendants praying therein that it be declared that the Plaintiff is the tenant in respect of the suit premises being Flat No. 1, Ground Floor, 110, Govind Sadan, 4th Lane, Hindu Colony, Dadar (East), Mumbai-400014 and for such other and further reliefs, etc., as prayed in the Plaintiff.

You are hereby summoned to appear and directed to file your Written Statement within 30 days from the service of summons before the Hon'ble Judge presiding in COURT ROOM No. 12, 4th FLOOR, OLD BUILDING, COURT OF SMALL CAUSES, LOKMANYA TILAK MARG, DHOBI TALAO, MUMBAI-400002, in person or by authorized Pleader duly instructed and able to answer all material questions relating to suit or who shall be accompanied by some other person able to answer all such questions on **20th March, 2026 at 2.45 p.m.**, in the afternoon, to answer the above Plaintiff, and as the day fixed for your appearance is appointed for the final disposal of the suit, you must be prepared to produce all your witness on that day and you will bring with your send by your Pleader, any documents on which intend to rely in support of your defence and you are hereby required to take notice that in default of filing Written Statement, or your appearance on the day before mentioned, the suit will be heard and determined in your absence.

You may obtain the copy of the said Plaintiff from Court Room No. 12 of this Court.

Given under Seal of the Court, this 20th day of February, 2026  
Sd/-  
Registrar

**Bihar Medical Services & Infrastructure Corporation Limited**  
3rd floor, Swasthya Bhawan, Behind IGIMS, Sheikhpura, Adjacent to State Health Society, Patna 800014, Phone/Fax: +91612 2283287, + 91612 2283288

**(Notice Inviting E-Bids)**  
Re-Tender for the Procurement, Rate Contract and Supply of Medical Equipment for different Govt. Health Institutions of Bihar.

**Notice Inviting Tender No.-BMSICL/2025-26/ME-465**  
Only through E-Tender on website: <https://eproc2.bihar.gov.in/>

The Bihar Medical Services and Infrastructure Corporation Limited, Patna invites e-bids from interested parties for Procurement, Rate Contract and supply of Medical Equipment for different Government Health Institutions of Bihar as listed below:-

1	RH View Box	2	Mechanical Shaker/Rotor
3	High Performance Liquid Chromatography (HPLC) Machine		

**Tender Schedule**

Re-Tender Reference No. BMSICL/2025-26/ME-465

Date of Pre-Bid Meeting 18<sup>th</sup> March 2026 at 15:00 Hrs in Conference hall of BMSICL, 3<sup>rd</sup> Floor, Swasthya Bhawan, IGIMS Campus, Sheikhpura, Patna (Bihar)

All Pre-bid queries to be submitted through e-mail on [bmsiclendertender@gmail.com](mailto:bmsiclendertender@gmail.com) Upto 20<sup>th</sup> March 2026 till 17:00 Hrs. (Note:- No Pre-bid queries would be entertained after the above mentioned dead line)

Last date and time of submission of online bids 08<sup>th</sup> April 2026 upto 17:00 Hrs

Last date and time for submission on original documents of EMD 09<sup>th</sup> April 2026 upto 14:00 Hrs

